

obsolete 66,000 K.V. line as a result of which when any electric equipment or transformers are damaged, due to fault in this line, it is difficult to replace them. In my opinion, replacement of 33,000 K.V. lines in place of 66,000 K.V. lines is not possible without central assistance.

I, therefore, demand from the hon. Minister of Power to arrange for replacement of these transmission lines by 33,000 K.V. lines in Sitapur district immediately, so that like other parts of the State, Sitapur district too may have adequate power supply.

(iv) **Need to Grant Licences for Setting up Sugar Mills at Mirganj and Nawabganj in Bareilly, Uttar Pradesh**

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Deputy Speaker, Sir, I want to draw the attention of the House to an important matters under rule 377.

Keeping in view the demand of places like Mirganj and Nawabganj in Bareilly, Uttar Pradesh for setting up Sugar Mills the State Government had recommended grant of licences to entrepreneurs in the Private sector. The said parties want to set up the sugar mills immediately. Keeping in view the availability of Sugarcane in abundance there, I request the Central Government to grant licences for setting up Sugar Mills at those places.

(v) **Need to Provide More Railway Amenities to Malabar Region, Kerala.**

[English]

SHRI E. AHAMED (Manjeri): The Southern Railway has not been paying sufficient attention to the railway line between Palghat and Mangalore which covers the entire Malabar region of the Kerala State. This

line came into existence a century ago when the South Indian Railway Company was formed and the people of this area had been supporting the railway from its earlier stages. But no progress in the matter of providing more railway facilities has been made on this line. Doubling of Shoranur- Mangalore line still remains a dream. There is no modern facility like tokenless signals in Malabar area of Southern Railway which invariably delays the movement of trains. The train compartments in this region are in a miserable condition and the railway stations have no overhead coverings of required length. In the revenue collection, Palghat Division assumes the first or second position but in the matter of development the Southern Railway treats this division at the fourth position. This has created resentment in the people of Malabar region and all prominent newspapers have written leading articles condemning the step-motherly treatment of Southern Railway to Palghat division. I would, therefore, urge upon the Railway Minister to take appropriate action and provide more railway amenities to Malabar region.

(vi) **Need to Introduce Boeing Service to Lilabari in Assam**

SHRI PROBIN DEKA (Mangaldoi): At present Vayudoot service is available between Guwahati and Lilabari, Lakhimpur. But the service is very irregular. Sometimes it operates and at times it does not, thereby causing great inconvenience to the traveling public especially the Members of Parliament are in a disadvantageous position. When the flight is cancelled at the eleventh hour without any prior intimation, they have to miss the connecting flight from Guwahati. In order to cater to the need of the people of that area, introduction of Boeing service is essential. The facilities at the air field in Lilabari may be improved, so that Boeing service can be operated. This is a longstanding demand of the people of that area.

Therefore, I urge the Union Government to introduce the Boeing service to Lilabari in Assam.

- (vii) **Need to take appropriate steps to meet the situation arising out of inadequate rains in the Country**

[Translation]

SHRI CHANDRA JEET YADAV (Azamgarh): Mr. Deputy Speaker, Sir, so far there has been scanty rainfall all over the country this year. According to meteorologists there will be inadequate rainfall this year. Due to non-arrival of monsoon in time the farmers in many States like Maharashtra, Andhra Pradesh, Gujarat, Rajasthan, Haryana, Delhi, Uttar Pradesh, Orissa etc. are not able to sow the Kharif crops. Even the water level has receded as a result of which the tubewells and other means of irrigation have been rendered nonfunctional. There is acute shortage of fodder for animals and drinking water. News of death of cattle has been reported from many areas. Neither the Central Government nor the State have taken advance steps to combat such a situation. Nothing is being done even now. There is no buffer stock of foodgrains. Therefore, through the House, I request the Central Government to take necessary steps to meet the situation arising out of the impending drought condition, increase the buffer stocks of foodgrains and make arrangements for supply of fodder at major centres. Public Distribution system should be strengthened and made efficient. Rail and road transport system should be geared to transport food supplies and fodder on priority basis.

[English]

MR. DEPUTY SPEAKER: Now the House stands adjourned to meet again after Lunch 14.45 hours.

13.44 hrs.

The Lok Sabha then adjourned for Lunch till Forty-five minutes past Fourteen of the Clock.

14.45 hrs.

The Lok Sabha re-assembled after Lunch at Forty Five minutes past Fourteen of the Clock.

[MR. SPEAKER in the Chair]

PAPERS LAID ON THE TABLE

Notifications under All India Services Act, 1951 and Annual Report of Central Vigilance Commission for the Period (1st January '90 to 31st December '90 etc)

[English]

THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIGHULAMNABIAZAD): On behalf of Shrimati Margaret Alva, I beg to lay on the table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-
 - (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations 1992 published in Notification No. G.S.R. 193 in Gazette of India dated the 9th May, 1992.
 - (ii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1992 published in Notification No. G.S.R. 194 in Gazette of India dated the 9th May, 1992.
 - (iii) G.S.R. 195 published in Gazette of India dated the 9th May, 1992 containing Corrigendum to the Notification No. G.S.R. 587 dated the 19th October 1992.